

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00306/2018

Dated Monday the 5th day of March Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

G.Velmurugan,
S/o.S.Ganesan,
South Garden,
Boothipuram Village,
Chennamanaickenpatti BO,
Dindigul 624004.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Assistant Director General (GDS),
Ministry of Communications & IT,
Dak Bhawan, Sansad Marg,
New Delhi 110001.
2.The Senior Superintendent of Post Offices,
Dindigul Division,
Dindigul 624001.Respondents

ORAL ORDER**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- “1. To call for the records of the 1st respondent pertaining to his letter made in No. 17-39/4/2012-GDS dated 14.01.2015 in so far as it concerned with the cutoff date as 01.09.1993 and also call for the records of the 2nd respondent pertaining to his order made in No. BII/Misc./Dlgs dated 03.02.2017 and set aside the same, consequent to,
2. direct the respondents to absorb the applicant as GDS with all attendant benefits, and
3. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.”

2. Learned counsel for the applicant submits that the applicant is aggrieved by Annexure A2 order dt. 03.02.2017 by which his request for regularisation had been rejected on the ground that he had only been engaged as an outsider against a leave vacancy. It is alleged that the applicant had been engaged as far back as 1994 and had worked for over 240 days in a year. He was accordingly entitled to regularisation. However, the applicant had not been able to gather evidence in support of his claim.

3. In the above backdrop, it is submitted that the applicant wished to withdraw this OA with liberty to approach the competent authority

for full information and consideration of his claim on that basis and to approach this Tribunal subsequently, if still aggrieved.

4. In view of the above submission, OA is dismissed as withdrawn with liberty to the applicant to exhaust his departmental remedies before approaching this Tribunal.

**(R. Ramanujam)
Member(A)
05.03.2018**

SKSI